## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/175/ (IB)/2017

NAME OF THE PETITIONER(S)

: DAWANCHAND RAMSARAN CORPORATION PVT LTD

NAME OF THE RESPONDENT(S)

: WIN WIND POWER ENERGY PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

M. Si vavarthun

Advocate for Petitioner

## **ORDER**

Counsel for Petitioner present. He has not made compliance with the requirements of section 9(3)(b)and(c) of I&B Code, 2016. Therefore, for non-compliance of the same, the petition abates and the petition is **dismissed** with the liberty to the Petitioner to file afresh, if so desired.

J. sit asode.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

ghk

(CH. MOHD SHARIEF PARIQ) MEMBER (JUDICIAL)